GOVERNMENT OF INDIA MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING LOKSABHA UNSTARRED QUESTION NO. 3447 TO BE ANSWERED ON 16TH MARCH, 2021

SLAUGHTER HOUSES

3447. SHRI JAGDAMBIKA PAL:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री be pleased to state:

(a) the details of total number of slaughter houses in the country;

(b) whether the Government has any plan to regulate or revise laws and regulations related to slaughter houses in view of the new challenges highlighted by the Covid19 pandemic and prevelance of zoonotic diseases, if so, the details thereof and if not, the reasons therefor; and

(c) whether the Government has taken any steps or has any plan to ensure that slaughter houses adhere to the provisions of Prevention of Cruelty to Animals Act, 1960, if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (Dr. SANJEEV KUMAR BALYAN)

(a) As per information received from the Food Safety and Standards Authority of India, there are 4671 slaughter houses are under active license or registration with Food Safety and Standards Authority of India (FSSAI) under Food Safety and Standards Act, 2006. Detailed list of slaughter houses is annexed.

(b) FSSAI has guidelines for slaughter houses in the country. Guidelines with regard to slaughter houses have been prescribed by FSSAI under Regulation 2.1.2 (1) (5), Schedule IV; Part IV of Food Safety and Standards (Licensing and Registration) Regulations, 2011. The guidelines cover slaughter-houses and slaughtering of animals which includes specific hygienic and sanitary practices to be followed by Food Business Operators engaged in manufacture, processing, storing and selling of Meat and Meat Products, pre & post

handling of animals and precautions for animal welfare. In addition, State/UT Governments have also their own guidelines for slaughter-houses and slaughtering of animals. FSSAI has recently launched the "Clean and Safe Meat Campaign" wherein States/UTs have been encouraged to conduct food safety audit of their municipal slaughter houses using FSSAI recognized third party audit agencies.

The implementation and enforcement of Food Safety and Standards Act, 2006 and Rules and Regulations framed thereunder primarily rests with the State/ UT Governments. Regular surveillance, monitoring and inspection is undertaken by State/UT Governments under FSS Act, 2006 to check compliance of the provisions laid down under Regulation 2.5 relating to meat and meat products of Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 2011 along with Schedule-4 of Food Safety and Standards (Licensing and Registration) Regulations, 2011.

(c) The Government of India has been ever vigilant and restrict in its effort to implement the provision of Prevention of Cruelty to Animals Act, 1960 and its Rules made there under. In particular, to Slaughter House Rules Government of India only allows registered slaughter houses to conduct the slaughter and violator of any such Act and Rules is accordingly punishable.

As per the direction of the Hon'ble Supreme Court of India in its order dated 17.02.2017 in respect of W.P (Civil) No.330 of 2001 in the matter of Common Cause Vs Union of India & others, stated that a compendium prepared by the Government of India was forwarded to all Chief Secretary of all States/UTs for compliance. The compendium also includes the Slaughter House Rules, 2001 framed under Prevention of Cruelty to Animal Act, 1960. Hence, it is the responsibility of the State Governments /UTs to take action against the illegal slaughter houses and to see that the animals are not subjected to unnecessary pain or suffering.

ANNEXURE UNSTARRED QUESTION NO. 3447 BY SHRI JAGADAMBIKA PAL TOBE ANSWERED ON. 16.03.2021

Number of Active Central License, State Licenses and Registration Certificate Count of Slaughter Houses (as on 12-03-2021)				
State	Central Licenses	State Licenses	Registration	Total (Licenses/Registr ations)
Andaman and Nicobar	0	8	13	21
Islands				
Andhra Pradesh	5	2	5	12
Assam	2	2	9	13
Bihar	5	1	33	39
Chandigarh	2	0	1	3
Chhattisgarh	0	12	156	168
Delhi	0	34	8	42
Goa	2	2	7	11
Gujarat	0	3	334	337
Haryana	10	2	134	146
Himachal Pradesh	2	2	42	46
Jammu & Kashmir	0	9	92	101
Jharkhand	0	17	1,102	1,119
Karnataka	6	21	55	82
Kerala	4	14	193	211
Lakshadweep	0	0	68	68
Madhya Pradesh	0	4	215	219
Maharashtra	30	20	641	691
Manipur	0	0	6	6
Meghalaya	0	1	3	4
Mizoram	0	2	0	
Nagaland	1	0	0	1
Orissa	0	1	19	20
Puducherry	0	1	2	3
Punjab	12	6	103	121
Rajasthan	2	13	171	186
Sikkim	0	0	3	3
Tamil Nadu	6	85	632	723
Telangana	7	7	5	19
Uttar Pradesh	41	2	37	80
Uttarakhand	0	6	86	92
West Bengal	2	3	77	82
Total	139	280	4,252	4,671